

,

APPELLATE TRIBUNAL FOR ELECTRICITY

**Core-4, 7th Floor, SCOPE Complex, Lodhi Road,
New Delhi -110003**

Tel: 011-24368478, Fax: 011-24368479, www.aptel.gov.in

Dated: 31.07.2020

NOTIFICATION

Considering the prevailing situation due to outbreak of the novel coronavirus (COVID-19) and in order to ensure the safety of the Hon'ble Chairperson, Hon'ble Members of the Tribunal, Members of the Energy Bar and the litigants, the Competent Authority of the Tribunal is pleased to order that the Tribunal shall continue to hear the urgent matters/part heard matters as are mentioned through Video Conferencing till 31.08.2020 on same terms and conditions as notified by the Tribunal in its earlier Circular/Notification dated 13.04.2020, 20.05.2020 and 12.06.2020. Further, the Registrar Court will also start hearing the regular matters through Video Conferencing w.e.f. 01.08.2020 till 31.08.2020.

This notification issues with the approval of the Competent Authority of APTEL.

Sd/-
Dr. Ashu Sanjeev Tinjan
Registrar

Copy To:

1. PPS to Hon'ble Chairperson, APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. Notice Board/ Website.